

**OFFICES OF THE OFFICE CASES UNDER THE SABAL PITY OFFICE  
THE DEPOSIT SCHEME (POWER JYOTI ACCOUNT IN STATE BANK OF  
INDIA)**

Dt - 11/3/11

In the Court of  
*C.M. Bera*

Case No.	Name of Parties	Under Section/Acl.	Police Station / Department	Proposed Fine	Remarks
					The proposed fine may be deposited in Account number (To be filed in by the District Judgement before updating this proforma on the website) of State Bank of India along with applicable commission after filling up the prescribed Criminal/Deposit slip (The details of the Scheme and Christian forms are available on this website)
				21	

*Signature*  
*11/3/11*

*Signature*  
*11/3/11*

DETAILS OF PETTY OFFENCE CASES UNDER THE SARAL PETTY OFFENCE FINE DEPOSIT SCHEME POWER BYOTI ACCOUNT IN STATE BANK OF INDIA

Case Number	Name of Parties	Under Section / Police station / Department	Proposed Fine	Remarks
01/13/17		ACIM		In the Court of A.C.I.M.
				The proposed fine may be deposited in account number (To be filed in by the District Judge) before replacing this information on the website of State Bank of India along with applicable commission after filling up the prescribed Chairman/Deposit Officer (The details of the Scheme and Charge) and Charge forms are available on this website)

BY ORDER  
A.C.I.M.  
BAREILLY

**CLAIMS OF PETTY OFFENCE CASES UNDER THE SABAL PETTY OFFENCE  
AND DEPOSIT SCHEME (POWER) WITH ACCOUNT IN STATE BANK OF  
INDIA)**

In the Court of \_\_\_\_\_

*(Signature)*

Sl. No.	Name of Parties	Quarter	Section/Act	Department / Police Station	Proposed Fine	Remarks
1						The proposed fine may be deposited in _____ (To be filed in by the District Judge) before applying this provision on the website of State Bank of India along with applicable commission after filling up the prescribed form and attaching the details of the Scheme and Chapter and forms are available on the website)
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11/3/11  
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11/3/11

*(Signature)*  
*(Signature)*

11/3/11

OFFICE OF THE DISTRICT JUDGE, RAJAHMUNDRAM DISTRICT, AP  
 IN THE COURT OF THE DISTRICT JUDGE, RAJAHMUNDRAM DISTRICT, AP  
 IN THE MATTER OF **A.C. 307 VII** (A)

Sl. No.	Name of Parties	Section	Department	Proposed Fine	Remarks
1					The proposed fine may be deposited in account number (To be filled in by the District Judge before uploading this proforma on the website) of State Bank of India along with applicable commission after filling up the prescribed details. Deposit slip (The details of the Scheme and Chaitan forms are available on the website)

*NIL*

*1/3/17*

*2*

INVESTIGATION OFFICERS UNDER THE SABAL PATTY OFFENCE  
 AND DEPOSIT SCHEME FOR YOUTH ACCOUNT IN STATE BANK OF  
 INDIA

Date 01/03/2017

In the Court of Mr. Justice (S. B. ...)

Remarks	Under Police Station / Department / Proposed Fine	Section/Act	Examine of parties	Number
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The proposed fine may be deposited in account number (To be filled in by the District Judge) before uploading this form on the website of State Bank of India along with applicable commission after filling up the prescribed Criminal Deposit slip. (The details of the Scheme and Chaitan forms available on the website)

Sl. No.	Name of the Person	Address	Occupation	Age	Sex	Religion	Marital Status	Education	Signature	Date
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THC

Signature - Mr. ...  
 Date - 01/03/2017

ऑडिटर जनरल (अर्थ)  
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THE JUDICIAL OFFICE ASKS UNDER THE SARAL PETTY OFFENCE  
 FIRST DEPOSIT SCHEME (POWER JYOTI ACCOUNT IN STATE BANK OF  
 INDIA)

1-3-17

Adm T. 1319 In the Court of

Sl. No.	Number	Name of Parties	Under Section/Act	Police Station / Department	Proposed Fines	Remarks
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The proposed  
 fine may be  
 deposited in  
 account number  
 to be  
 provided by the  
 District  
 Judge before  
 judgment is  
 pronounced  
 in the  
 proceedings of the  
 State Bank of India  
 along with  
 application  
 and  
 commission and  
 stamp  
 prescribed  
 under the  
 Criminal Procedure  
 Code and the  
 Rules of the  
 State Bank of India  
 and  
 forms in  
 accordance of the  
 website

NIL

Magistrate II  
 Bareilly